

ITEM NO.302

COURT NO.1

SECTION II-C

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Cr1.) Nos.6323-6324/2020

(Arising out of impugned final judgment and order dated 14-08-2020 in MCRCA No.469/2020, 14-08-2020 in MCRCA No.484/2020 passed by the High Court Of Chhatisgarh At Bilaspur)

THE DIRECTOR, DIRECTORATE OF ENFORCEMENT

Petitioner(s)

VERSUS

ANIL TUTEJA &amp; ORS.

Respondent(s)

(IA No.157174/2021 - FOR PERMISSION; IA No.9998/2022 - FOR EARLY HEARING; IA No.157576/2021 - FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES; and, IA No.122798/2021 - FOR STAY)

WITH

W.P.(Cr1.) No.506/2021 (X)

(IA No.157100/2021 - FOR STAY)

Date : 20-10-2022 These matters were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE AJAY RASTOGI

HON'BLE MR. JUSTICE S. RAVINDRA BHAT

Counsel for the Parties:

Mr. Tushar Mehta, SG

Mr. Zoheb Hossain, Adv.

Mr. Kanu Agrawal, Adv.

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Mr. Avi Singh, Adv.  
Mr. Karan Dhalla, Adv.  
Mr. Ajit Kumar Ekka, AOR

UPON hearing the counsel the Court made the following  
O R D E R

Though we heard learned counsel appearing for the parties at some length, considering the facts and circumstances on record, particularly the fact that the submissions would not be over in one Session, the matter is released from being Part-Heard.

The Registry is directed to list the matter before the appropriate Court in the week commencing 14<sup>th</sup> November 2022.

The documents which were submitted in sealed cover by the State as well as by the Directorate of Enforcement shall be re-sealed and kept intact awaiting appropriate orders to be issued by this Court.

(MUKESH NASA)  
AR-cum-PS

(R.S. NARAYANAN)  
BRANCH OFFICER